NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2016

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.

V/s.

M/s. EZ-XBRL Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Advocate

Advocate

Advocate

Advocate

Advocate

Simil Paronit Advocate
Ray Panchmalia for the
Peshwan zehangir Respondents.

C. Nageshwaran
Yashashree Mahajan

<u>Order</u> <u>CP No.40 /98,241 &242/NCLT/MB/MAH/2016</u>

At request of the Petitioner Counsel on the ground that u/s.8 Application reply in the Main Petition are only filed and the reply in the Main Petition were served on time on the Petitioner side for filing the Rejoinder. The time of two weeks extended for filing the reply in Petition and rejoinder to the application and one week for filing rejoinder in the Main Application.

List this Company Application and Company Petition for hearing on 29.11.2016.

sd/-B.S.V. PRAKASHKUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)